Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

<u>I.A. No. 4 of 2011 in</u> <u>DFR No. 1259 of 2010</u>

Dated: 4thJuly, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Mandi Gobingarh Induction Furnace

Association Appellant (s)

Versus

P.S.E.R.C. & Ors.Respondent (s)

Counsel for Appellant (s) : Mr.Manish Srivastava

Counsel for Respondent (s): Ms.Ranjitha Ramachandran

ORDER

In pursuance of our Order passed on 04.05.201, the amount of Rs.1,00,000/- has been paid and the same has also been received by the said organization. Accordingly, the Appellant is permitted to withdraw the Appeal.

Therefore, the Appeal is dismissed as withdrawn.

(V.J. Talwar) (Justice M. Karpaga Vinayagam)
Technical Member Chairperson

TS/KS